



DAMODARAM SANJIVAYYA NATIONAL LAW UNIVERSITY, VISAKHAPATNAM



DPIIT- IPR CHAIR, DSNLU
AND
CENTRE FOR INTELLECTUAL PROPERTY RIGHTS &
TECHNOLOGY (CIPR&T)

P R E S E N T

NATIONAL COLLOQUIUM

ON

REDEFINING IP AND PRIVACY IN
AN ACCELERATING DIGITAL
LANDSCAPE

Date: February 28, 2025 (10 am to 2 pm)
Mode: Hybrid (Offline at DSNLU, Visakhapatnam &
Online via Webex)

Webex Link: [https://dsnlu.webex.com/dsnlu/j.php?
MTID=m4cc40f3d63b578b92ff8eb91718897df](https://dsnlu.webex.com/dsnlu/j.php?MTID=m4cc40f3d63b578b92ff8eb91718897df)

YouTube Link: https://youtube.com/live/j3GSf_0-1GU?feature=share

ABOUT US



ABOUT DSNLU

Damodaram Sanjivayya National Law University (DSNLU) was established by the Government of Andhra Pradesh in 2008 with the mission of providing quality legal education and fostering academic excellence in legal research. Located in Visakhapatnam, the university is recognized under section 2(f) of the UGC Act, 1956 and has been granted 12(b) status by the University Grants Commission (UGC). DSNLU offers a comprehensive range of programs, including a five-year integrated B.A. LL.B. (Hons.), a three-year LL.B., a one-year LL.M. with specializations in Constitutional Law, Criminal Law, Commercial Law, Ph.D. and LL.D. The institution emphasizes practical legal training to prepare students effectively for their future careers in law.

ABOUT DPIIT-IPR CHAIR

The DPIIT Chair at DSNLU represents a significant academic initiative established by the Department for Promotion of Industry and Internal Trade (DPIIT), Ministry of Commerce and Industry, Government of India. This Chair aims to advance research, education, and policy advocacy in the fields of Intellectual Property Rights (IPR) and trade policy, thereby contributing to India's industrial and economic growth. By serving as a vital link between academia, industry, and policymakers, the DPIIT Chair drives legal scholarship and policy development while promoting innovation and protecting traditional knowledge through IPR initiatives.

ABOUT CIPR & T

The Centre for Intellectual Property Rights and Technology (CIPR&T), established in 2017, is committed to fostering innovation, research, and policy development in the fields of intellectual property rights (IPR) and technology. It serves as a think tank, offering policy inputs at national, regional, and international levels while promoting interdisciplinary research. Among its many events, its recent initiatives include the 5th Edition of Dr. A.P.J. Abdul Kalam National IPR Quiz Competition (2024) and a Symposium on Industrial Designs, both aimed at enhancing awareness and engagement in IPR. One of its most lauded achievements is its Geographical Indication (GI) project for Athreyapuram Pootharekulu, a traditional delicacy, where CIPR&T played a crucial role in securing its recognition in the GI Registry, ensuring protection and promoting its cultural and economic significance. Through such impactful contributions, CIPR&T continues to bridge academia, industry, and policymaking to create a conducive environment for intellectual property and technology law advancements.

DSNLU Journal of Science, Technology & Law

The DSNLU Journal of Science, Technology & Law, published by CIPR&T, is a peer-reviewed, double-blind open-access journal that promotes scholarly discussion on contemporary issues related to intellectual property and technology. With an ISSN number of 2583-1208, the journal explores a wide spectrum of ideas within intellectual property law and technology, fostering dialogue across diverse domains. To date, it has published three volumes that contribute significantly to legal scholarship by addressing current trends and challenges in the field of IPR and technology law.



About Chief Patron and Visitor of DSNLU



Hon'ble Mr. Justice P. Narasimha, Judge, Supreme Court of India

Hon'ble Mr. Justice P. Narasimha, Judge of the Supreme Court of India and Chief Patron and Visitor of DSNLU, Visakhapatnam, is a distinguished legal luminary. Born on 3rd May 1963 in Hyderabad, he graduated in Economics, Political Science, and Public Administration and pursued law at Delhi University. Enrolling as an Advocate in 1988, he practiced before the Supreme Court, specializing in constitutional and regulatory law. Designated as a Senior Advocate in 2008, he was appointed Additional Solicitor General of India in 2014, representing India internationally. Elevated to the Supreme Court in 2021, his contributions to legal reforms and justice are widely recognized.

About Chancellor of DSNLU



Hon'ble Mr. Justice Dhiraj Singh Thakur, Chief Justice, High Court of Andhra Pradesh

Hon'ble Mr. Justice Dhiraj Singh Thakur, the Chief Justice of the High Court of Andhra Pradesh and Chancellor of DSNLU Visakhapatnam, has had a distinguished legal career. Born on 25th April 1964, he enrolled as an Advocate with the Bar Council of Delhi on 18th October 1989 and later with the Bar Council of Jammu and Kashmir. In 2011, he was designated as a Senior Advocate, marking a significant milestone in his legal journey. His Lordship was appointed as a Permanent Judge of the High Court of Jammu and Kashmir on 8th March 2013 and subsequently transferred to the High Court of Judicature at Bombay as a Judge on 10th June 2022. He was appointed Chief Justice of the High Court of Andhra Pradesh, where he was sworn in on 28th July 2023.

About Vice Chancellor of DSNLU



Prof. (Dr.) D. Surya Prakasa Rao

Prof. (Dr.) Dasari Surya Prakasa Rao is the esteemed Vice-Chancellor of Damodaram Sanjivayya National Law University (DSNLU), Visakhapatnam. With a distinguished academic and administrative career, Prof. (Dr.) D. Surya Prakasa Rao is committed to upholding the principles of justice, fairness, and integrity in legal education. His leadership continues to guide DSNLU towards academic excellence and the holistic development of its students.

About the Colloquium:

As Intellectual property (IP) law intersects increasingly with the Constitutional Principles, particularly in the realms of freedom of expression, right to privacy, and public interest, there emerges a need to balance protection of innovation with the Constitutional Rights. This event, titled “Redefining IP and Privacy in an Accelerating Digital Landscape”, will bring together experts in Constitutional Law, Intellectual Property and Technology to discuss, how emerging technologies have reshaped traditional notions of IP rights, privacy protections. As digital innovation grows, so does the complexity of safeguarding individual and societal rights, which demands a nuanced understanding of both legal frameworks and the ethical imperatives underpinning them.

This colloquium aims to:

- Examine how technological advancements are challenging traditional IP rights frameworks and introducing new forms of IP protection.
- Explore the intersection of privacy rights and technological surveillance, discussing implications for personal freedoms and Constitutional protections.
- Analyse how the evolution of technology has introduced new types of IP Rights including works in social media and internet, Artificial Intelligence and IP issues and the legal responses required to tackle these issues.
- Highlight constitutional perspectives on privacy, freedom of expression, and property rights in the digital era.

Target Audience:

Law Students, Academicians, Legal professionals and Researchers.

No registration fee!

All attendees will get an E-Certificate of Participation

Last date for registration: 27th February, 2025 by 11:59 pm

Registration Link:

<https://forms.gle/pdSZtzYUKkxEaKBx8>



| Speakers

Hon'ble Justice V. Ramasubramanian (Retd.)



Hon'ble Mr. Justice V. Ramasubramanian is a former Supreme Court judge and currently the Chairperson of the National Human Rights Commission (NHRC). He completed his LL.B. from Madras Law College and enrolled as an advocate in 1983, specializing in service matters. After 23 years of practice, he was appointed as an Additional Judge of the Madras High Court in 2006 and became a permanent judge in 2009. He later served in the High Court of Andhra Pradesh & Telangana and continued in Telangana after bifurcation. In June 2019, he was appointed as the Chief Justice of the Himachal Pradesh High Court. He was elevated to the Supreme Court on September 23, 2019, and served until his superannuation on June 29, 2023. During his tenure, he authored 102 judgments and was part of 302 benches, covering civil, criminal, property, corporate, insolvency and banking law. He was appointed as NHRC Chairperson, continuing his commitment to justice and human rights. His career reflects deep dedication to constitutional values and legal scholarship.

Prof. (Dr.) G. B. Reddy

Dr. G.B. Reddy is a distinguished academic in Intellectual Property Law and the IPR Chair Professor at DPIIT, Government of India. He holds LL.B., LL.M. (Constitutional Law), and Ph.D. in Law from Osmania University, along with a P.G. Diploma in Human Rights from the University of Hyderabad. He has authored several notable books, including Intellectual Property Rights and the Law and Copyright Law in India, and published over 89 research articles. As a faculty member at Osmania University, he pioneered LL.M. programs in IPR and Cyber Laws. He has served as a visiting faculty at NALSAR and the National Police Academy. From 2019 to 2022, he successfully conducted TS LAW CET & PGLCET as Convener. He has represented India at international conferences in Japan, Malaysia, South Korea, Singapore, and Thailand. For his contributions, the Government of Telangana honored him with the State Best Teacher Award in 2021. Through his teaching, research, and leadership, Dr. Reddy continues to shape legal education and IPR policy.



Mr. Rodney D. Ryder



Rodney D. Ryder, founding partner at Scriboard, is a leading expert in intellectual property, technology, and media law. He authored Guide to Cyber Laws, the first section-wise analysis of India's IT Act, 2000. He has advised the Ministry of Communications and IT on implementing the IT Act and the Data Security Council of India on data privacy. Recognized as a 'Leading Lawyer' by Asia Law and Who's WhoLegal, he also advises the National Internet Exchange of India (NiXI). His book on Intellectual Property and the Internet was cited by the Supreme Court in a landmark judgment. An Adjunct Professor at premier institutions like IIM Lucknow, NLSIU, and IIT Kharagpur, he also conducts corporate training. With vast experience in legal advisory and policymaking, he continues to shape India's legal landscape.

Ms. Swathi Sukumar

Swathi Sukumar is a Senior Advocate based in New Delhi. She has been counsel in several landmark judgments particularly in the field of intellectual property law. She is also a Door Tenant at Hogarth Chambers in London, one of the leading sets of barristers specializing in intellectual property law. She holds a Masters degree in Law, with honours, from Columbia Law School. Her notable cases include the Delhi High Court's ruling on the "education exception" in copyright law and disputes over public performance royalties.



Event Schedule

Inauguration and Address by Prof. D Surya Prakasa Rao Vice Chancellor- DSNLU	10:00 AM – 10:10 AM
Introduction by Dr. Dayananda Murthy C.P Chairperson- DPIIT-IPR Chair, Faculty Convenor, CIPR&T – DSNLU	10:10 AM – 10:15 AM
Address by Justice V. Ramasubramanian Former Supreme Court Judge Chairperson, The National Human Rights Commission (NHRC)	10:15 AM- 10:45 AM
Address by Ms. Swathi Sukumar Senior Advocate & IPR litigation Expert	10:45 AM – 11:15 AM
Break	11:15 AM -11:30 AM
Address by Mr. Rodney D. Ryder Founding partner Scriboard, a full-service Intellectual Property Law Firm.	11:30 AM – 12:30 PM
Address by Prof. (Dr.) G. B. Reddy Senior Professor of Law, University College of Law, Osmania University.	12:30 PM – 1:30 PM
Vote of Thanks by Dr. Viswachandra Nath Madasu Registrar-In Charge, DSNLU	1:30 PM – 1:35 PM
National Anthem	1:35 PM - 1:37 PM



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Know more about us



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